

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3710/2014

New Delhi, this the 26th day of July, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

Sh. R.K. Sharma, Age -62 years,
S/o late Shri Jagdish Ram, Technical Assistant,
H.No. 64, East End Enclave,
Delhi-110092.

-Applicant

(through Sh. Bhanu Gupta for Sh. Ankur Chhibber)

Versus

1. Union of India,
Through its Secretary,
Ministry of Power, Government of India,
Shram Shakti Bhavan, Rafi Marg, New Delhi-110001.

2. The Chairman,
Government Council, NPTI/
Secretary, Ministry of Power,
Government of India, Shram Shakti Bhawan,
Rafi Marg, New Delhi-110001.

3. The Director General,
National Power Training Institute,
NPTI Complex, Sector-33, Faridabad (Haryana),
Pin-121003. -Respondents

(through Sh. Amit Anand)

ORDER (Oral)

When this matter came up for hearing, learned counsel for the respondents submits that they have passed an order dated 03.07.2019, the relevant part of which reads as under:

“ 7. NOW, THEREFORE, the President has ordered for imposing a penalty of 2% (two percent) cut in pension for 2 (two) years on Shri. R.K. Sharma, Principal Director (retd.), NPTI. Accordingly, the pension payable to Shri

R.K. Sharma on conclusion of the Disciplinary proceedings be regulated by 2% reduction in pension for a period of 2 years w.e.f his date of retirement.”

2. Learned counsel for the applicant submits that in view of the above mentioned order, the relief that he has prayed for in the OA can be granted by the respondents. He, however, submits that the amount which will be released to the applicant should be paid with interest.
3. Learned counsel for the respondents submits that he agrees that in view of the above order passed, there is no impediment left in releasing the leave encashment and gratuity to the applicant, if any other case is not pending against him.
4. In view of this development, this OA is disposed of with the direction to the respondents to consider the case of the applicant and, since by their own admission, there is no hindrance now in releasing the dues, release the retiral benefits payable to the applicant in accordance with law, within two months from the date of receipt of a certified copy of this order. A calculation sheet be also provided to the applicant. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/